

[Shri Nanda]

to lay on the Table of the House a copy each of the following papers:

(i) Report of the Technical Committee for the Optimum Utilisation of Krishna and Godavari waters;

(ii) Comments of the Governments of Madras and Hyderabad on the recommendations of the Committee; and

(iii) Minutes of a Conference held on the 8th December 1952, between the Planning Commission and the representatives of the Governments of Madras and Hyderabad.

[Placed in Library. See No. IV. M-4 (33).]

Shri Raghuramaiah (Tenali): On a point of information, Sir. The report has been eagerly watched by millions of people in Madras. Will the hon. Minister consider the question of publishing it in a book form so that it might be available to the public at large so as to save unauthorised and incorrect reports spreading?

Shri Nanda: Adequate number of copies of the report are available here. Publication in book form will, of course, follow in due course.

Dr. Lanka Sundaram (Visakhapatnam): Will the hon. Minister send a few copies to such of those Members who are interested in this?

Shri Nanda: I am also willing to make available, for facility of reference, a number of copies of this report in the office of the Planning Commission, in addition to the copies that have been laid here.

Mr. Deputy-Speaker: Any hon. Member who is interested may apply and get it.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1952-53

Mr. Deputy-Speaker: The House will now take up the supplementary demands for grants for 1952-53.

Shri H. N. Mukerjee (Calcutta North-East): May I submit that in view of about forty minutes having been spent in the discussion of short notice questions on other matters you may be pleased to extend the time till about 5-40 or at least 5-30.

Mr. Deputy-Speaker: Yes, I am willing to sit. The hon. Member must persuade other hon. Members also.

Shri Nambiar (Mayuram): There will be a quorum, Sir.

Mr. Deputy-Speaker: Very well. In order to facilitate discussion and in accordance with the previous practice, I suggested the day before yesterday that there may be some agreement reached among the various groups as to the particular cut motions on which they want to focus attention. I do not know if an agreement has been reached. At any rate, I have not got intimation of an agreement. Therefore, I shall proceed to ask the hon. Members now.

The Minister of Revenue and Expenditure (Shri Tyagi): I have got a list of agreed cut motions with me. It mentions cut motions 5, 6, 11, 17, 31, 33, 53 and 54.

Mr. Deputy-Speaker: Who gave it to the hon. Minister?

Shri Tyagi: I do not know; perhaps the Whip.

Mr. Deputy-Speaker: If the House agrees, I will note down the cut motions mentioned in that list. If it is an agreed one, it is all right. Otherwise, I will ask the leaders of various groups here to let me know which cut motions they want to move.

Shri Bansal (Jhajjar-Rewari): On a point of information, before we proceed with the discussion, may I draw your attention to what you said the other day, namely, that Members who want some information on various items could write to the hon. Minister and the information would be circulated to all the hon. Members of the House.

Mr. Deputy-Speaker: Not to all the Members of the House. Evidently, the hon. Member was not present in the House.

Shri Bansal: I was present.